

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.1**

**Excise Misc. Application Nos. 77557,77556 of 2019
And
Excise Appeal Nos. 70145-70146/2013**

Arising out of Order-in-Appeal Nos. 288-289/JSR/2012 dated 10.12.2012
passed by the Commissioner of Central Excise & S. Tax, Jamshedpur.

Commissioner of Central Excise, Jamshepur.

143, New Baradwawri, Sakchi,
Jamshepur-831001.

Appellant (s)

VERSUS

M/s. Hyva India Pvt. Ltd.

M/s. Tata Motors Ltd.

C/23-26, C/30-31, Phase-III, Adityapur
Industrial Area, (Earlier NH 33, Baliguma,
Mango), Jamshepur

Respondent (s)

APPEARANCE :

Shri A. K. Biswas, A. R. for the Appellant
Miss. Sushmita Sekhar, Advocate for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

Misc. Order No. 75039-75040/2020

Final Order No. 75064-75065/2020

DATE OF HEARING: 14.01.2020

DATE OF DECISION: 14.01.2020

PER P. K. CHOUDHARY :

The present Miscellaneous Applications have been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's Instruction Being F. No. 390/Misc./116/2017-JC dated 22 August 2019.

2. Shri A. K. Biswas, A. R. appeared on behalf of the Appellant and
Miss. Sushmita Kekhar, Advocate appeared on behalf of the Respondent.

Excise Appeal Nos. 70145-70146/2013

3. We find that the appeals are covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)

T. K.